



2026:AHC:28600

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1894 of 2026

Raj Mohan

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Avijit Saxena, Divendu Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Avijit Saxena, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. Though in the present writ petition, challenge has been raised to a punishment order dated 22.07.2022, but the writ petitioner confines his prayer at this juncture with regard to direction for disposal of appeal dated 02.08.2023 against the punishment order dated 22.07.2022 pending before the Addl. Commissioner, Head Quarters, Gautam Budh Nagar.
3. Learned Standing Counsel has no objection to the same and claim of the writ petitioner needs adjudication at the first instance by Respondent no. 3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 10, 2026

N.S.Rathour

(Vikas Budhwar,J.)